NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.128/(MAH)/2013 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.09.2016

NAME OF THE PARTIES: Mr. Rasik Lunia

V/s. M/s. Anand Shelters & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

SIGNATURE

R-2. Lyning, Pititenesin

Order

C.P. No. 128/397-398/CLB/MAH/2013

- 1. The Petitioner is present in person. None present from the side of the Respondent.
- 2. Records of this case has demonstrated that in the past on various occasions the Respondent remained absent.
- 3. The Petitioner has also brought to the notice a CLB order dated 13.10.2013 directing the respondent to file Reply within four weeks.
- 4. The Petitioner has informed that so far no reply has been filed.
- 5. Under the circumstances the right to file a reply is hereby forfeited.
- 6. The Petition shall be heard on 28.10.2016

Dated: 26.09.2016

- 7. The Petitioner is directed to communicate the date of hearing to the other side.
- 8. Registry is directed to club C.P. 85 of 2013 along-with CP. 128 of 2013, if not yet fixed for hearing.

Sd/-

Shri M.K. Shrawat

Member (Judicial)